

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (D.B.) No. 793 of 2019**

Sashi Bhusan Singh Munda Appellant
Versus
The State of Jharkhand Respondent

**CORAM : HON'BLE MR. JUSTICE H. C. MISHRA
: HON'BLE MRS. JUSTICE RAJESH KUMAR**

For the Appellant : Mr. Anup Kumar Agrawal, Advocate.
For the respondent-State : Mr. Ramesh Kumar, A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I.A. No. 2492 of 2020.

04/ 25.06.2020 Heard learned counsel for the appellant and learned counsel for the State, on the interlocutory application, filed on behalf of the sole appellant, for granting bail, during the pendency of this appeal.

The appellant has been convicted and sentenced for the offences under Sections 302 and 201 of the Indian Penal Code.

The case relates to double murder, in which, wife and husband were murdered, and though there is no eyewitness to the occurrence, but the evidence of the I.O. shows that on the basis of the confessional statement of this accused, the weapon of offence was recovered.

In the facts of the case, we are not inclined to release the appellant Sashi Bhusan Singh Munda, on bail. Accordingly, his prayer for bail is rejected.

The aforesaid interlocutory application stands dismissed.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)